

[श्री जैल सिंह]

एक आनरेबल मेम्बर ने यह कहा कि जो पहले बिल आया था वह गुरुद्वारा बोर्ड की संस्था के मुताबिक आया था और इस में सिख कम्युनिटी से पूछना चाहिए था, पहले उन से पूछा गया था लेकिन अब पूछा नहीं गया। यह भी उन की गलतफहमी है जिसको मैं दूर करना चाहता हूँ।

12 जून, 1976 को गुरुद्वारा बोर्ड ने एक यूनानिमस रेजोल्यूशन पास किया और वह हमको भेजा गया। वह हमारे रिकार्ड में है जित में लिखा है:

"We feel that the above provision is undemocratic. It is redundant and irrelevant, in view of the fact that in no other elected office in the country, such as even of the State Chief Minister, this clause is being specified. This clause requires deletion."

यह रेजोल्यूशन उनके बोर्ड की तरफ से आया था। पहले जो बोर्ड था 1971 में वह नामिनेटेड था लेकिन अब यह एलेक्टेड था। यह बात सही है कि जिस रोज रेजोल्यूशन पास किया गया....

SHRI MUKUNDA MANDAL (Mathurapur): Sir, it is now 3.30 p.m.

MR. DEPUTY SPEAKER: The Home Minister may continue on the next occasion. We have to take up the private Members' business. Before that. Mr. Venkatasubbiah to lay a paper on the Table.

1530 hrs.

PAPER LAID ON THE TABLE—  
Contd.

NOTIFICATION SUSPENDING CERTAIN PROVISIONS OF THE DELHI ADMINISTRATION ACT, 1966 FOR FURTHER SIX MONTH

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): I beg to lay on the Table a copy of Notification No. S.O. 197(E) (Hindi and English versions) published in Gazette of India dated the 20th March, 1981 containing President's Order dated the 20th March, 1981 issued under section 31 of the Delhi Administration Act, 1966 suspending certain provisions of the said Act for a further period of six months with effect from the 21st March, 1981. [Placed in Library. See No. LT-2149/81].

(Interruptions)

SHRI ATAL BIHARI VAJ-PAYEE: We want to register our protest. The elections are being postponed in Delhi again.

SHRI SOMNATH CHATTERJEE: No information is given. Nothing. What is this?

श्री रामाबतार शास्त्री: आप को तो जल्दी चुनाव करवाने चाहिए थे।

श्री पी० ब्रह्मचर्या: करवायेंगे।

PROF. MADHU DANDAVATE. What he has read out just now—is it a reply to what the hon. Member raised under Rule 377 in the morning Sir?